



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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No. 95 Dispur, Wednesday, 15th February, 2023, 26th Magha, 1944 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

## NOTIFICATION

The 15th February, 2023

**No. LGL.132/2022/33.**— The following Act of the Assam Legislative Assembly which received the assent of the Hon'ble Governor of Assam on 9th February, 2023 is hereby published for general information.

**ASSAM ACT NO. XIII OF 2023**

**(Received the assent of the Governor on 9th February, 2023)**

**THE ASSAM LOKAYUKTA AND UPA-LOKAYUKTA  
(AMENDMENT) ACT, 2022**

## AN ACT

to amend the Assam Lokayukta And Upa-Lokayukta Act, 1985.

Whereas it is expedient to amend the Assam Lokayukta And  
Upa-Lokayukta Act, 1985, hereafter referred to as the principal Act,  
in the manner hereafter appearing ;

Assam Act No  
XX of 1986

Preamble

It is hereby enacted in the Seventy-third Year of the Republic  
of India as follows :-

- |   |  |
|---|--|
| Short title, extent<br>and commencement | 1. (1) This Act may be called the Assam Lokayukta And Upa-Lokayukta (Amendment) Act, 2022.<br>(2) It shall have the like extent as the principal Act.<br>(3) It shall come into force at once.   |
| Amendment<br>of section 13              | 2. In the principal Act, in section 13,-<br>(i) in sub-section (1), for the words "on conviction be punished with imprisonment for a term which may extend to three years and shall also be liable to fine" appearing after the words "Act shall" the words, "be punished with fine of at least rupees ten thousand which may extend upto rupees fifty thousand" shall be substituted.<br>(ii) in sub-section (5), for the words "sentence him to imprisonment for a term which may extend to six months or to fine which may extend to five thousand rupees or both", appearing after the words "Code of Criminal Procedure, 1973 and" the words, "shall punish him with a fine of atleast ten thousand rupees which may extend upto thirty thousand rupees" shall be substituted.<br>(iii) in sub-section (6), for the words "sentence the offender to simple imprisonment for a term which may extend to one month, or to fine which may extend to five hundred rupees or to both" appearing after the words "under this section", the words "with fine which may extend to five thousand rupees" shall be substituted. |

Amendment of section 16 3. In the principal Act, in section 16,

- (i) in sub-section (1), for the words, "simple imprisonment for a term which may extend to six months, or with fine or with both" appearing after the words "punished with", the words "fine which may extend to rupees ten thousand" shall be substituted.
- (ii) in sub-section (2), the words "with simple imprisonment for a term which may extend to six months, or with fine or with both" appearing after the words, "be punished", the words "with fine of atleast five thousand rupees which may extend upto thirty thousand rupees" shall be substituted.

**GEETANJALI DAS SAIKIA,**  
Secretary to the Government of Assam,  
Legislative Department, Dispur, Guwahati-6.